

Constitution of Bipartite Committee to discuss problems of Coal employees

1211. SHRI SIVAJI PATNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received a proposal from Coal India Limited to constitute a bipartite Committee to discuss the problem being faced by the coal employees all over the country;

(b) if so, the nature of the proposal;

(c) whether the Ministry have given any comment about the proposals; and

(d) if so, the reasons for delay in constituting such bipartite Committee?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). A Bipartite Committee for the Coal industry is already in existence. A proposal to restructure it in the changed circumstances so as to make it more representative and broad based is being considered by Government.

बन्द पड़ी अलाभप्रद कोयला खानों को

पुनः चालू करना

1212. श्री सुखेन्द्र सिंह :

श्री के० प्रधानी :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकारों ने केन्द्रीय सरकार से बिहार, उड़ीसा और पश्चिम बंगाल की उन कोयला खानों को पुनः चालू करने की अनुमति मांगी है जिन्हें अलाभप्रद होने के कारण बन्द कर दिया गया था;

(ख) ऐसी कोयला खानों की संख्या कितनी है तथा वे कहाँ-कहाँ हैं; और

(ग) क्या उन कोयला खानों को गैर-सरकारों ठेकेदारों के माध्यम से सरकार स्वयं चलाएगी ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री फजलुर्रहमान) : (क) जी, नहीं।

(ख) और (ग). प्रश्न नहीं उठता।

Payment of Dearness Allowance to employees of Burhampur-Tapti Mills

1213. SHRI PARMANAND GO-VINDJIWALA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the employees of Burhampur-Tapti Mills are being paid only 90 per cent dearness while all other workers in textile mills are paid 100 per cent dearness;

(b) whether Tapti Mills are being run by N.T.C.; and

(c) whether Government propose to take steps to remove this disparity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) to (c). The mills in reference are administered by the National Textile Corporation (Madhya Pradesh), a subsidiary of the N.T.C. The employees of the mill are paid dearness allowance at 90 per cent of the Indore index. This is in accordance with the provisions of an Award on the subject. This Award decided that the dearness allowance at Burhanpur should be linked with Indore and 90 per cent of the dearness allowance being paid at Indore should be paid to the employees of Burhanpur. The differential was suggested keeping in view the location, population and cost of living at Burhanpur.